

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE
O.A. 5 OF 2022(WZ)

IN THE MATTER OF:

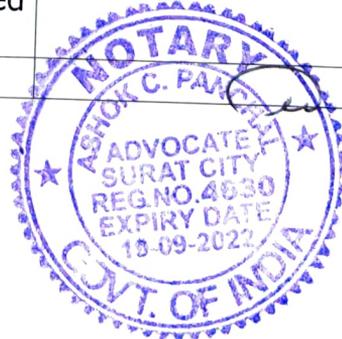
BRACKISH WATER RESEARCH CENTRE ..APPLICANT

VERSUS

GUJARAT STATE POLLUTION CONTROL BOARD AND ORS
..RESPONDENTS

INDEX

SI No.	Particulars	Page Nos
1.	Affidavit On Behalf of The Applicant Bringing On Record Additional Facts And Documents	3-6
2.	Annexure A/1 True copy of the newspaper report dated 08.01.2022	7-10
3.	Annexure A/2 True copy of the environment clearance F.No. J-11011/63/2007-IA II(I) dated 28.08.2007 issued by Ministry of Environment and Forest	11-14
4.	Annexure A/3 True copy of the order of consent to establish dated 29.11.2018	15-25
5.	Annexure A/4 True copy of the news report dated 06.03.2020	26
6.	Annexure A/5 (Colly)	



	True copy of the representation dated 10.01.2022 and email dated 10.01.2022	27-32
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Place: Pune
Date: 11.01.2022

Filed By



(Shilpa Chohan and Shawahiq Siddiqui)
Advocates

For

Indian Environment Law Organization

B-59 (Ground Floor),

South Extension Part-II,

New Delhi 110049

(M)- 9811391760, 9718647753,

Email: shilpa.ielo@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

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IN THE MATTER OF:

BRACKISH WATER RESEARCH CENTREAPPLICANT

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**AFFIDAVIT ON BEHALF OF THE APPLICANT BRINGING ON
RECORD ADDITIONAL FACTS AND DOCUMENTS**

I, Mohammad Siddique H. Sheikh, Aged about 46 years, S/o Hajimiyan Shaikh R/o Kasba Mohalla Mougul Street AT-Po-Ta OLPAD 394540 Dist Surat, Gujarat do hereby solemnly affirm and state as under: -

1. That I am the president of applicant in the above-mentioned matter and as such am competent to depose the present affidavit.
2. That after the filing of the OA, there are certain facts that have come to the attention of the applicant, which are relevant for the adjudication of the present OA. As per the preliminary investigation conducted by various authorities as also reported in the newspaper, a company Hikal Ltd (hereinafter referred to as "company/occupier") which is operating a chemical manufacturing unit at Taloja MIDC Raigad, Maharashtra illegally sold without any permission its hazardous waste of sodium hydrosulfide to Sangam Enviro Pvt Ltd, a Vadodara based company in Gujarat which is

MH Sheikh



neither an "authorised user" or "authorised disposal facility" for Hazardous waste. Sangam Enviro Pvt Ltd. through its transporter collected the Hazardous waste from the company for which it was paid Rs 14 per litre to dispose of the chemical waste and the tanker was carrying around 25,000 litres. The hazardous waste was transported in a 25 KL tanker to Ankleshwar, wherein it was transferred to another tanker which transported the hazardous waste on 6-1-2022 to GIDC, Sachin, Surat for illegal disposal into the natural drain passing from the GIDC Sachin. The natural drain meets the Kankra creek then flows into Mindhola estuary which ultimately flows into Gulf of Khambhat/Cambay. During illegal disposal at 4-00 AM in to the drain heavy gas/vapor of the hydrogen sulfide gas was released (due to chemical reaction and/or coming into contact with air) which went instantly in wind direction killing 6 workers on the spot in adjacent Vishwaprem dying mill and injuring 25 workers also killing 4 dogs at the drain site. The true copy of the newspaper report dated 08.01.2022 is annexed herewith and marked as **Annexure A/1**.

3. That the company/Hikal was established in 1988, and has five manufacturing facilities in the country at Maharashtra (Taloja and Mahad), Gujarat (Panoli) and Karnataka (Jigani). The company is in the manufacture of pesticides, fungicides and insecticides. The R-4/ MoEF&CC granted environment clearance dated 28.08.2007 for expansion of its pesticide unit at MIDC Industrial Area, Taloja, Raigad, Maharashtra wherein in Clause xiii it is specifically stated that the company has to follow the rules and regulations





concerning the hazardous waste. The company was granted renewal of consent to operate vide consent order dated 06.07.2018. The renewal of consent to operate at SI No. 7 prescribes the method of disposal and treatment of the hazardous waste generated at the unit. The true copy of the environment clearance F.No.J-11011/63/2007-IA II(I) dated 28.08.2007 issued by Ministry of Environment and Forest is annexed herewith and marked as **Annexure A/2**. The true copy of the order of renewal of consent to operate dated 06.07.2018 is annexed herewith and marked as **Annexure A/3**.

4. That the company/Hikal has for its Mahad unit (Maharashtra) in the past been issued closure orders by Maharashtra State Pollution Control Board for illegal disposal of its hazardous waste. The true copy of the news report dated 06.03.2020 is annexed herewith and marked as **Annexure A/4**.
5. That the applicant has made a representation dated 10.01.2022 to the respondent authorities bringing to their attention facts that there is a nexus amongst officials which is facilitating such an inter-state illegal trade in transportation, disposal of Hazardous waste, during curfew like situations on account of covid pandemic. It has been brought to the attention of the respondent authorities that site/natural drain which was used for disposal of hazardous waste has been used for such illegal disposal in the past also and it is an ongoing activity. The true copy of the representation dated 10.01.2022 and email dated 10.01.2022 is annexed herewith and marked as **Annexure A/5 (Colly)**.



104 No. 468 of 2022
Date 11 JAN 2022



6. That the annexures are the true copy of the originals.

[Signature]
President
DEPONENT Research Centre,

VERIFICATION:

Verified at Surat on 11th day of January 2022 at Surat that the contents of above affidavit are true and correct to the best of my knowledge and understanding and nothing material has been concealed there from.

[Signature]
DEPONENT
President
Brackish Water Research Centre

SOLEMNLY AFFIRMED
BEFORE ME

[Signature]
ASHOK C. PANCHAL
NOTARY
GOVT. OF INDIA
11 JAN 2022

[Signature]
ASHOK C. PANCHAL
ADVOCATE & NOTARY
30, Vihar Society,
Vad Road, SURAT-395004.

(Ashok C Panchal)

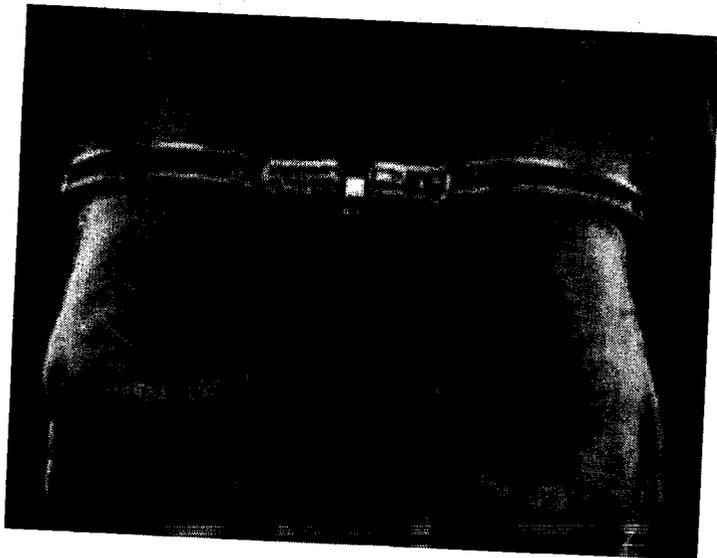


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THE TIMES OF INDIA

Surat gas leak: Four accused arrested

TNN | Jan 8, 2022, 04:00 AM IST



SURAT: Acting swiftly in the wake of the gas leak mishap at Sachin GIDC area on Thursday morning in which six people lost their lives to toxic gas, the police arrested four key persons from Ankleshwar, Vadodara and also the city involved in the entire illegal dumping of hazardous toxic waste. The accused included Ashishkumar Dudhnath Gupta (41), a director of Sangam Enviro Pvt. Ltd. in Vadodara, who was one of the main architects in the entire early morning catastrophe. According to the police, Ashish collected the industrial chemical — sodium hydro-sulphite — on January 5 from 'Hikal' a chemical company in Taloja of Maharashtra to dispose of the toxic waste illegally in Surat.

"Ashish was paid Rs 14 per litre to dispose of the chemical waste and the tanker was carrying around 25,000 litres," said the police.

Congratulations!

You have successfully cast your vote

Login to view result

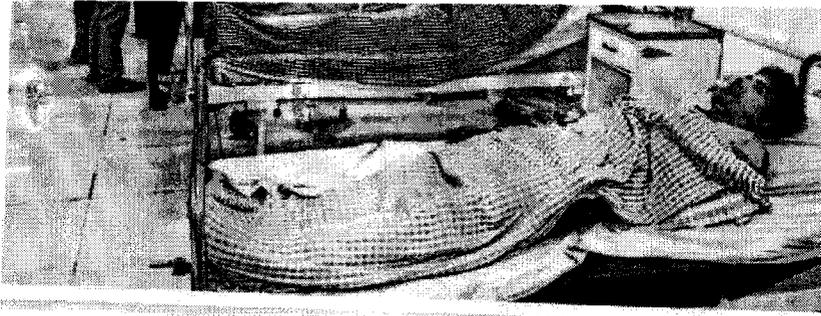
PROFILES OF THE ACCUSED

Ashishkumar Gupta: He is one of the three directors of Vadodara-



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based Sangam Enviro Private Limited and as per company details it is involved in legal, accounting, book-keeping, and other businesses. He has studied up to Class VIII and operates Shweta Transport, a transport business in Ranoli, Vadodara.



Premasagar Gupta: A class VII dropout and resident of Sachin Pardi, Gupta has been living in the city for the past 15 years. He owns two trucks and has been operating Baba Mahendranath Road lines, a transport business, for five years now. He has criminal history and was booked under Gujarat Prohibition Act in 2009 and for gambling in 2016.

Jayprakash Tomar: A BCom dropout from M S University in Vadodara. Tomar is working in the loans department of Unity Small Finance Bank at Ankleshwar.

Vishal alias Chotu Yadav: A class X pass out, Yadav runs his auto garage Shree Sai bodybuilder in Ankleshwar GIDC area.

ACCUSED IS A REPEAT OFFENDER OF DUMPING:

According to the police, the accused have confessed to involvement in disposal of chemical waste from different companies. Cops are investigating from which units the chemical had been collected and where it was disposed of.



ALERT TANKER DRIVER REFUSED JOB: Investigation revealed that the tanker driver who collected the chemical from the company in Taloja of Maharashtra refused to dump the hazardous chemical in the open when he was told to do so by the key accused. The driver was earlier told that the chemical was supposed to be delivered in a cement company. Later, the accused arranged for another tanker in Ankleshwar where chemicals were transferred to another tanker which was driven by Surendra Singh, police said.

The teams of detection of crime branch (DCB), and city police also nabbed Premasagar Omprakash Gupta (33) a resident of Shiv nagar society in Sachin Pardi in outskirts of city, Jaypratap Ramkishaor Tomar (24) a resident of Aalishan City in Ankleshwar and Vishal alias Chotu Anilkumar Yadav (21) a resident of Navsarjan society in Ankleshwar.

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Primary investigation revealed that Ashish contacted Yadav and Tomar to dispose of the waste chemical and also provided them with the chemical. Yadav and Tomar in turn involved Premsagar who escorted the tanker to the spot of incident in Sachin GIDC.

"The racket was well organized and there are possibilities of involvement of other accused too. During initial interrogation of the accused police also came to know that Ashish collected the chemical from a chemical company Hikal in Taloja in

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Maharashtra. At the time of collection of the chemical waste, Ashish told the company that they would sell it to cement manufacturing companies," said city police commissioner Ajay Tomar.

In the tragic incident, 6 died instantly from inhaling the poisonous gas generated during dumping of the chemical waste from the tanker near the dyeing mill, while 23 more workers took ill and are fighting for their lives in the hospital.

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F. No. J-11011/ 63/2007- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi 110 003

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668
 Dated 28th August, 2007

To,
 M/s HIKAL Ltd., T-21
 MIDC Industrial Area
 Talaja 410208, Raigad
 Maharashtra.

E-mail : rajendra_chirwatkar@hikal.com

Fax No. : 02741-1844/022-27544277, 22843034

Subject : Expansion of Pesticide Unit at Plot No. T-21, MIDC Industrial Area, Talaja, Raigad, Maharashtra by M/s HIKAL Ltd. Environmental clearance reg.

Sir,

This has reference to your letter no. HL/MOEF/03/06 dated 8th December, 2006 alongwith project documents including Form I and EIA/EMP report for seeking environmental clearance under the EIA Notification, 1994 and subsequent clarifications/additional information furnished vide your letters dated 23rd April, 2007 and 11th August 2007 on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined your application. It is noted that proposal is for the expansion of Pesticide Unit at Plot No.T-21, notified MIDC Industrial Area, Talaja, Raigad, Maharashtra which is declared as Chemical Zone. Following pesticides will be manufactured as per details given below :

Name of the product	Existing (MTPA)	After expansion (MTPA)
Thiabendazole	948	700
Bifenazate	300	100
ADMP	456	200
HTP-213	-	300
IPDO	-	300
Intermediates of HTP-293	-	200
Total	1,704	1,800

Total project area is 60,000 m² and expansion will be carried in 3,000 m² in the same premises. No additional land will be required. Total cost of the project is Rs. 15.00 Crores. Rs. 100 Lakhs and Rs. 35 Lakhs are earmarked towards the capital cost and recurring cost/annum respectively for the environmental pollution control measures.

3.0 No public hearing / consultation is required due to project being located in notified MIDC industrial area as per para 7 (i) III (i)(b) of EIA Notification, 2006.

4.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict

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compliance of the following specific and general conditions:

SPECIFIC CONDITIONS :

- i. Dust collectors and venturi scrubbers shall be provided to control the particulate emissions.
- ii. Fugitive emissions in the work zone environment shall be periodically monitored for specific pollutants like solvents, VOC, HCl, SO₂ etc. with instruments of proper range. The flue gas emissions shall conform to the standards prescribed by the MPCB.
- iii. Total water requirement from MIDC supply effluent generation shall not exceed 1,200 m³/day as per the permission accorded by the MIDC. The wastewater generation shall not exceed 823 m³/day and treated for primary, secondary and tertiary treatment. Treated effluent shall be sent to common effluent treatment plant (CETP) for further treatment. The quality of the treated effluent shall conform to the standards prescribed by MPCB / EPA Rules. Toxicity Factor - 4 (TF-4) test shall be carried out as per the latest CPCB guidelines.
- iv. The solid waste shall be segregated according to its calorific content and stored separately for treatment and disposal. ETP Sludge, evaporation salts, spent carbon etc. shall be incinerated in the common incinerator facility installed at TSDF at Taloja, Maharashtra and no incinerator shall be installed at the project site. Used oil and batteries shall be sold to authorized recyclers.

B. GENERAL CONDITIONS :

- i. The project authorities must strictly adhere to the stipulations made by the Maharashtra Pollution Control Board (MPCB) and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
- iii. The gaseous emissions (SO₂, NO_x, HC, HCl & Cl₂) and particulate matter from various process units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. In the event of failure of pollution control system(s) adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- iv. The process emissions (SO₂ and HCl) shall be scrubbed by the caustic or wet scrubber from all the stacks. Vents from scrubbers and condensers shall be periodically monitored and maintained as per the best practicable technology. The VOC emissions generated due to use of organic chemicals from various reactors shall be controlled by installing chilled water and chilled brine condenser system to condense the organic vapours to recycle and reuse in the process.
- v. Adequate number of influent and effluent quality monitoring stations should be set up in consultation with the MPCB. Regular monitoring shall be carried out for relevant parameters.
- vi. As per the Charter on Corporate Responsibility on Environmental Protection the bio-assay test shall be replaced by Toxicity Factor test method developed by CPCB.
- vii. All the solvent recovery condensers shall be cooled with low temperature brine to reduce solvent loss to the environment. Spent solvents shall be recovered as far as possible & recovery shall not be less than 95 percent. All venting equipments shall have vapour recovery system. Reactors shall be provided with mechanical

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seal to handle the odorous chemicals. Action shall be taken to reduce the air emissions in the work zone environment as far as possible.

viii. Green belt of adequate width and density shall be developed in 33 % of the total project area to mitigate the effect of fugitive emissions all round the plant in consultation with the local DFO as per the CPCB guidelines.

ix. The company shall undertake rainwater harvesting measures to recharge the ground water as well as reduce consumption of fresh water.

x. As proposed, Rs. 100 Lakhs and Rs. 35 Lakhs earmarked towards the capital cost and recurring cost for the environmental pollution control measures shall be used exclusively to implement the conditions stipulated by the Ministry of Environment & Forests as well as the State Government. An implementation schedule for all conditions stipulated herein shall be submitted to the Regional office of the Ministry at Bhopal. The funds shall not be diverted for any other purposes.

xi. The Company shall undertake eco-development measures including community welfare measures in the project area for the overall improvement of the environment. The eco-development plan shall be submitted to the MPCB within three months of receipt of this letter for approval.

xii. The project authorities must strictly comply with the rules and regulations under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 2000. Prior approvals of Chief Inspector of Factories, Chief Inspector of Explosives, Fire Safety Inspectorate etc. must be obtained.

xiii. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2000. Authorization from the MPCB must be obtained for collection, storage, treatment and disposal of hazardous wastes.

xiv. Multiple safety systems shall be provided in reaction vessel handling flammable solvents or in which pressurized operations are carried out and hazard analysis of all operations shall be carried out. All the safety measures mentioned in the Factory Act shall be strictly adopted. Safety audit of the plant by a qualified safety engineer shall be carried out at least once in two years.

xv. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (P) Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

xvi. Occupational health surveillance programme shall be undertaken as regular exercise for all the employees, specifically for those engaged in handling hazardous substances. First aid facilities in the Occupational Health Care Centre shall be strengthened and medical records of each employee should be maintained separately.

xvii. A separate Environment Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and monitoring functions.

xviii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.

xix. The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office at Bhopal / MPCB / CPCB. A six monthly compliance status report should be submitted to monitoring agencies.

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xx. The Project Proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the Maharashtra Pollution Control Board / Committee and may also be seen at Website of the Ministry and Forests at <http://envfor.nic.in>. The advertisement shall be made within 7 days from the date of issue of the clearance letter and a copy of the same shall be forwarded to the Ministry's Regional Office at Bhopal.

xxi. The Project Authorities shall inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

5.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

6.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The company shall implement these conditions in a time bound manner.

7.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

(Dr. P. B. Rastogi)

Additional Director

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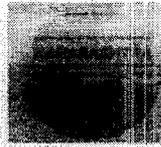
1. **The Secretary, Department of Environment and Forests, Govt. of Maharashtra, Mumbai - 400 001, Maharashtra.**
2. **The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, Link Road No. 3, E - 5, Arera Colony, Bhopal - 462 016, M.P.**
3. **The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar New Delhi 110 032.**
4. **The Chairman, Maharashtra Pollution Control Board, Shri Chatrapati Shivaji Maharaj Municipal Market Building, 4th Floor, Mata Ramabai Ambedker Road, Mumbai - 400 001, Maharashtra.**
5. **Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.**
6. **Guard File.**
7. **Monitoring File.**
8. **Record File.**

(Dr. P. B. Rastogi)
Additional Director

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MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : enquiry@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion-
Matunga Scheme Road No. 8, Opp. Cine
Planet Cinema, Near Sion Circle, Sion (E),
Mumbai - 400 022.

Consent order No :- Format L/BO/CAC-Cell/ UAN No. 0000029509/9thCAC- 1807000191
Date- 06/07/2018

To,
M/s Hikal Ltd.
Plot No. T-21, MIDC Taloja,
Dist. Raigad-410 208.

Subject: Renewal of Consent to Operate under RED/LSI category.

- Ref: 1. Existing Consent granted vide no. BO/CAC-Cell/EIC NO. NM-5509-14/8th CAC-14502 dtd 17.11.2015 which is valid upto 30.07.2017.
2. Minutes of Consent Appraisal Committee meeting held on 27.03.2018.

Your application UAN No. 0000029509

Dated: 03.07.2017.

For: Consent to Operate under RED category under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II & III annexed to this order:

- The Consent to Operate is granted for a period upto 30.07.2019.
- The actual capital investment of the industry is Rs. 243.36 Crs. [Existing -Rs. 215.54 Crs. + Increase in C.I. - Rs. 27.82 Crs.] as per C.A. Certificate submitted by industry.
- The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity in MTA
1	Thiabendazole	700
2	C.I.T.D	145
3	HTP-213 (Fenomidone)	300
4	HTP-650 (B.A.S-650) (Ametoctradine)	750
5	HTP-528(Ethyclozate)	10
6	In House Pilot Plant for Agro/ Pharma Products and intermediates (Facility shall be used only for development of consented products and new products on laboratory scale). Yearly statement of product produced in pilot plant should be submitted in April every Year.	--
By Products		
1	Recovered Ammonia	1250
2	Sodium/ Potassium Methyl Sulphate Solution (100 %)	458
3	Sodium/ Potassium Thiomethoxide solution 100%	382
4	Spent HCl (Approx. 30%)	1462
5	Spent H ₂ SO ₄ (98 %)	904
6	Spent Caustic	520

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Intermediates		
1	Monochloro acetone	500

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	788.95	As per Schedule -I	CETP
2.	Domestic effluent	30	As per Schedule -I	CETP

5. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler (4 nos)	2 Nos.	As per Schedule -II
2.	Process vents	13 Nos.	As per Schedule -II
3.	DG Set	1 No.	As per Schedule -II

6. Conditions about Non Hazardous Wastes:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Plastic waste	50 kg/day	--	Sale to Scrap Merchant
2	Plastic bottles	5 kg/day	--	
3	Glass bottles	20 nos./day	---	
4	Metal Scrap		--	
5	Wood	As & when generated	--	
6	Boiler Ash	5400 MT/A	--	Sale to Brick Manufacturers

7. Conditions under Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UOM	Treat-ment	Disposal
1	Used/ spent oil	5.1	9	MT/A		Sale to authorized reprocessor
2	Spent Benzene	20.2	62	MT/A		Sale to authorized reprocessor
3	Spent Toluene	20.2	1383	MT/A		Sale to authorized reprocessor
4	Spent Acetone	20.2	468	MT/A		Sale to authorized reprocessor
5	Low Boiler Waste	29.1	25	MT/A		CHWTSDF
6	Organic tar from column -- 3	29.1	9	MT/A		CHWTSDF

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7	Amidine waste	29.1	0.15	MT/A	CHWTSDF
8	ODCB Waste	29.1	6	MT/A	CHWTSDF
9	Activated carbon	29.1	41	MT/A	Sale to authorized reprocessor
10	Chemical sludge	29.2	30	MT/A	CHWTSDF
11	Chemical residue / residue pesticides	29.1	243.5	MT/A	CHWTSDF
12	HTP-213 Waste Residue	29.1	25	MT/A	CHWTSDF
13	CDIM Residue	29.1	120	MT/A	CHWTSDF
14	CITD Residue	29.1	900	MT/A	CHWTSDF
15	Organic waste	29.1	780	MT/A	CHWTSDF
16	Biological sludge	29.2	27	MT/A	CHWTSDF
17	Product liners	33.1	App. 500	Nos./A	Sale to approved party after Decontamination
18	Filter & filter cloth	36.2	50	MT/A	CHWTSDF
19	Boiler soot	---	10	MT/A	CHWTSDF

8. Conditions under Batteries (Management & Handling) Rules, 2001:

(i) The Industry shall handle Battery Waste as specified below:

Sr. No.	Type Of Waste	Quantity & UOM	Disposal
1	Used Batteries	As and when generated	Sale to Auth. Recycler/re-processor/dealer

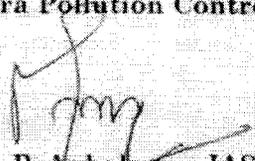
Conditions:

- i. The applicant shall ensure that used batteries are not disposed of in any manner other than depositing with the dealer, manufacturer, importer, assembler, registered recycler, re-conditioner or at the designated collection center.
 - ii. The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
 - iii. The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
 - iv. Bulk consumers to their user units may auction used batteries to registered recyclers only.
- 9. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.**
- 10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.**
- 11. Industry, the by-product generator, should ensure that all the vehicles used to transport by-products to the vendor industry to be fitted with web based GPS system to record the origin to destination position and shall self monitor the compliance and submit monthly report to the Board.**
- 12. Industry shall obtain affidavit from vendors stating that the by-product purchased from PP is used as raw material in their respective industries.**

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13. This consent is issued pursuant to the decision of the Consent Appraisal Committee meeting held on 27.03.2018.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

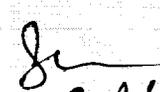
Received Consent fee of -

Sr. No.	Amount (Rs.)	DD/ DR/ RTGS/ NEFT/ TRN No.	Date	Drawn On
1	3,75,000/-	0184377	05.07.2017	Dena Bank
2	10,00,000/-	0185213	09.08.2017	Dena Bank
3	10,00,000/-	0185224	10.08.2017	Dena Bank
4	4,33,600/-	0185252	11.08.2017	Dena Bank

The balance fees of Rs 17,60,160/- will be considered at the time of next renewal of consent.

Copy to:

1. Regional Officer, Navi-Mumbai/ Sub-Regional Officer, Talaja, M.P.C. Board.
-They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updating purposes.


True Copy

Schedule-ITerms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you have provided the Effluent Treatment Plant (ETP) with the design capacity of 1000 CMD.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr. No.	Parameters	Standards prescribed by Board (If any)
		Limiting Concentration in mg/l, except for pH
01	pH	6.5-8.5
02	Oil & Grease	10 mg/l.
03	BOD (3 days 27°C)	100 mg/l.
04	Bioassay Test	90% survival of fish after first 96 hrs in 90% effluent & 10% dilution water.
05	Mercury	0.01 mg/l.
06	Arsenic	0.2 mg/l.
07	Cyanide	0.2 mg/l.
08	Phenolics (C ₆ H ₅ OH)	1.0 mg/l.
09	Phosphate(as P)	5.0 mg/l.
10	Suspended Solids	100 mg/l.
11	COD	250 mg/l.
12	Pesticides	Shall be Nil

C) The treated effluent shall be discharged to the CETP.

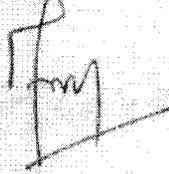
- 2) A) As per your consent application, the domestic effluent after going through septic tanks shall be further treated in ETP at secondary stage.
- B) In case the treatment system is combined for trade effluent and sewage then the standards and disposal path prescribed at sr. no.1 B & C of schedule I shall be applicable.
- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 5) The Applicant shall submit Water Cess Returns in Form-I and pay the Water Cess charges for period upto 30/06/2017 as per the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977. Industry shall install water meters for consuming water as follows:

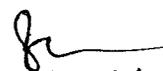
Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	244

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2.	Domestic purpose	35
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	793.47
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil
5.	Gardening	30

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act,1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.




True Copy

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ kg/day
1	Emergency D.G. Set 625 KVA	Stack	6	HSD	10 MT/M	1	6
2	Ventilation blower plant-I (BLW - 201)	Stack	27	----	----	----	----
3	Acid scrubber (C - 502)	Stack	25	----	----	----	----
4	Vent sorb blower plant-II (BLW - 501)	Stack	25	----	----	----	----
5	Ventilation blower plant - III (BLW - 605)	Stack	13	----	----	----	----
6	Ventilation blower MCA (BLW - 101)	Stack	13	----	----	----	----
7	Emergency chlorine blower (BLW - 870/1)	Stack	17	----	----	----	----
8	Steam boilers [B - 920 A/B (stand-by)]	Stack	40	FO	943 MT/M	4.5	2828
9	Briquette boiler	Dust Collector followed by Bag Filter		Briquette	1,000 MT/M	0.06	39
10	Baby boiler (MR - 14812)	Stack	30	Natural gas	5 MT/M	----	----
11	Ammonia scrubber (C - 1203)	Scrubber	20	----	----	----	----
12	Bag filter blower (BLW - 601)	Stack	22	----	----	----	----
13	Bag filter blower (BLW - 602)	Stack	22	----	----	----	----
14	Bag filter blower (BLW - 603)	Stack	22	----	----	----	----
15	Process exhaust vent ** (** Attached to flare system for emission control used for burning Methyl chloride gas generated in the process and carbon dioxide - 40 kg/hr.)	Stack	30	----	----	----	----
16	Scrubber for HTP - 213	Scrubber	30	----	----	----	----
17	General common scrubber HTP - 213	Scrubber	30	----	----	----	----

The 2 nos. of FO fired boilers shall remain stand-by when briquette fired boiler is in operation.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

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3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
SO ₂ Process	Not to exceed	50 ppm
HCl	Not to exceed	20 mg/Nm ³
Cl ₂	Not to exceed	5 mg/Nm ³
H ₂ S	Not to exceed	5 mg/Nm ³
NH ₃	Not to exceed	30 mg/Nm ³

Standards for Emissions of VOC Pollutants:

Sr.No.	Compounds	Maximum emission limit (mg/Nm ³), dry basis
1	Phenol	20
2	Toulene, Xylene	100

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



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Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amount of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5 lakh	Existing	Towards O&M of Pollution Control Systems	30.07.2019	Extend after
2	C to R	Rs. 2 lakh	Existing	Towards ensuring that all the vehicles used to transport by-product to the vendor industry to be fitted with web based GPS system	30.07.2019	expiry for period upto 30.11.2019

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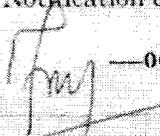
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Schedule-IVGeneral Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- 3) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 4) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 6) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 7) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 8) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 9) The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 11) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).
- 12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 13) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 14) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.

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- 15) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 16) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 17) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 18) The industry should not cause any nuisance in surrounding area.
- 19) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20) The applicant shall maintain good housekeeping.
- 21) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.
- 22) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 23) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 24) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

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Posted On : 2020-03-06 19:05:53(TIMEZONE : IST)

Stock Report

MPCB issues closure notice to HIKAL Ltd for its Mahad Unit

MPCB issues closure notice to HIKAL Ltd for its Mahad Unit. HIKAL Ltd has received a notice from the Maharashtra Pollution Control Board (MPCB) for closure of its Mahad Unit based on a complaint received from the local community in Talaja. The complaint mentions that a tanker of an authorised transporter, carrying by-product of Hikal was found near the river Kasadi in Talaja. This material was en-route for further processing to a MPCB approved manufacturer located in MIDC Dhule.

The company is representing to MPCB for withdrawal of the closure notice and have submitted all relevant documents proving that it is not responsible for any pollution and or polluting activities in or near the river. The company is hopeful of a positive outcome from MPCB.

Today, the company has filed in the Bombay High Court a writ petition for stay. There is a possibility of some impact on company's operations at its Mahad site until this matter is resolved.

Hikal being a Responsible Care Certified company stands by its commitment to long term sustainability and ethical way of doing business.

Shares of HIKAL LTD. was last trading in BSE at Rs.116.15 as compared to the previous close of Rs. 122. The total number of shares traded during the day was 100541 in over 3748 trades.

The stock hit an intraday high of Rs. 118.3 and intraday low of 112. The net turnover during the day was Rs. 11714342.

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ANNEXURE A/5
(copy)

Brackish Water Research Centre

Date: 10th January 2022.

No: 1/env/2022

By Email and Courier

To,

Secretary
MOEFCC.
New Delhi

Chairman
CPCB

Chief Secretary
Gujarat

Chief Secretary
Maharashtra

Additional Chief Secretary
Environment Gujarat.

Principal Secretary
Environment Maharashtra

Chairman
GPCB.

Chairman
MPCB

Director
Environment Gujarat

Director Environment
Maharashtra

Collector
Surat

Commissioner
Surat Police.

Zonal Officer CPCB
Vadodara

Sub: About taking strict action in the illegal hazardous waste disposal disaster which resulted in death of 6 and injuring 25 innocent workers in Sachin GIDC at Surat by ghost firm and HIKAL LTD Taloja Maharashtra.

Respected Sir,

True Copy

Kasba Mohalla Mougla
Street At Po OLPAD
394540 Dist Surat
Gujarat.

Email:
mshsheikh@gmail.com
bwrc@yahoo.co.in

Brackish Water Research Centre is working for environment and fisheries in south Gujarat from 2003.

The **Hikal Ltd** a chemical manufacturing unit operating at Taloja MIDC Raigad (F. No. **J-11011/ 63/2007- IA II (I)**). EC issued dated **28th August, 2007** Attached as **Annexure-1**) with following CCAs from MPCB Attached as **Annexure-2**.

Consent order No :- Format 1.0/BO/CAC-Cell/ UAN No. 0000029509/9thCAC-1807000191
Date-06/07/2018

To,
M/s Hikal Ltd,
Plot No. T-21, MIDC Taloja,
Dist. Raigad-410 208.

This unit has sold illegal hazardous waste to so called sodium hydrosulfide in a 25 KL tanker to the **Sangam Enviro Pvt Ltd**, a Vadodara based bogus company in Gujarat without having any disposal facility or permission. The hazardous waste was transferred at Ankleshwar on a Hotel in another tanker and was brought on 6-1-2022 to Sachin GIDC Surat for illegal disposal into the natural drain passing from the GIDC Sachin ultimately meeting the Mindhola River and Gulf of Cambay. During disposal at 4-00 AM in to the drain heavy gas/vapor of the hydrogen sulfide gas was released (Due to chemical reaction and/or coming into contact with air) which went instantly in wind direction killing 6 workers on the spot in adjacent Vishwaprem dying mill and injuring 25 workers with killing 4 dogs at drain site also. There was a police complaint filed and investigation is on. The GIDC Police Inspector and GPCB Regional Officer Surat were suspended by Govt. There was involvement of local police who facilitated such illegal business as during night time due to covid curfew was imposed in Surat. It is said by local people that this tanker was 5th tanker and before this incident 4 tankers had disposed of illegal hazardous toxic waste in the drain at same spot on 6-1-2022 before 4-00 AM. Fire also erupted in the drain burning all the vegetation. Photographs of the disaster site and tanker are attached **annexure-3**.

We as working in this field have warned the GPCB CPCB and MOEFCC about the illegal hazardous waste disposal scandal from time to time and have requested in the past to take action as per law to stop this activity but we are sorry to say that nothing has been done which resulted in this disaster. This scandal is now spread inter district to inter state. There were 4 such illegal disposal incidents reported between 2019 to 2022 by tankers and no strict actions were taken and no lessons were learnt by govt dept.

The Hikal Ltd working in Maharashtra has violated the EPA 1986, Haz Waste Rules 2016, EC condition, CTE and CTO condition by selling the hazardous waste to illegal companies without requisite permission of GPCB and Central Govt for selling/disposing inter state hazardous waste. We fear that this tanker was not only containing the sodium hydrosulfide but had the toxic chemicals which contain cyanide or phosphorus/chlorine base traces in it which may have resulted in disaster due to generation of poisonous gasses. The investigation is on by police.

The track record of the Hikal Ltd is seriously questionable as its Mahad plant was given closer notice for such illegal discharge matter by tanker in March 2020. News article is attached as **Annexure 4**.

In this situation when the illegal hazardous waste disposal is the biggest question in Gujarat, there must be strong action needed from the government to save the environment and

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people. During covid lockdown and curfew like situation it is said by the people that Sachin GIDC was the illegal discharge point where daily 80-100 tankers were discharging illegal solvent, acids, effluents, residues need incineration etc freely. This could not be possible with the help of police and administration. The Mindhola river has a very low DO level like 0.5 PPM and is totally dead due to disposal of industrial waste from all the GIDCs and illegal discharge by such tankers. There were illegal tanker disposal reports from Thane and Maharashtra in the past also.

There are about 2-3 lac tons of spent acid and huge incinerable liquid Haz Waste generation and its legitimate disposal is highly suspicious as GPCB is knowingly allowing such illegal disposal in absence of the facilities and users. Hazardous disposal is tough for the GPCB to control as manpower is inadequate in comparison to the industrial units. There are tankers from Gujarat going into Maharashtra and Maharashtra tankers coming into Gujarat for illegal hazardous waste disposal which needs to be stopped by both states.

We demand detailed investigation and action in this deadly disaster incident

1. Immediately addition of name of all the directors of HIKAL LTD as per EPA 1986 for committing environmental crime knowingly by selling illegal hazardous waste into the Gujarat State without necessary permission and selling of waste to bogus companies without verification. MPCB should immediately provide the name and address of all directors of the HIKAL LTD to the Surat Police Commissioner.
2. Immediate closure of HIKAL LTD plant at Taloja by MPCB for involvement in such illegal act and violation of Env Acts and norms.
3. Immediate in-depth verification of the HIKAL LTD plants in Gujarat and Maharashtra and its environmental conditions compliance by team of MPCB and GPCB for generation of hazardous waste and its legitimate disposal in last 5 years along with the presence of team of CPCB.
4. Impose and recover the interim relief amount disbursed by GOG to all dead workers and injured in this disaster from the company.
5. Fix the absolute liability and recover the medical expenditure from the company in 24 hours for further treatment of the injured workers.
6. Order for the preparation of plan for remediation and restitution for the polluted site and natural drain passing from GIDC Sachin as per various judgments of NGT.
7. Special public prosecutor should be appointed for this environmental deadly crime in local court.
8. MOEFCC should issue a circular for compulsory dash cam and GPS for all the tankers/trucks transporting hazardous waste and all the chemicals falling under MSIHC Rules for security and safety.
9. It is learnt from past such incidents that the bogus firms are selling-reselling to ghost parties and lastly, they dump such waste in the environment illegally at unauthorized places. MOEFCC/CPCB should issue a circular for complete ban on the acid sale to the bogus companies/firms who do not use the acid at all on an industrial scale. (SC has also given judgment in controlling acid use in acid attack) The dual permission for acid/solvent/HW in EC and CTE/CTO for disposal into 1-TSDF/MEE/Incineration 2- And or for reuse /sell should not be issued by PCBs. Rectification in the HW Rules should also be done. Strict rules should be made for the ultimate disposal in the approved site and approved actual use of the spent acid. No middleman should come in this disposal process at all like the manifest system

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shown in HW Rules. End user traceability should be there in system with confirmatory mechanism for HW with quantity.

10. Haz Waste Inventory at regular intervals of 3 years is highly needed for the generation and its legitimate disposal of hazardous waste in both the states as the maximum chemical industry is situated in these two states.
11. The EPA 1986 must be amended for such kind of environmental crime committed by companies/firms/individuals with strict criminal punishment as this is a case against the state involving safety and health of the citizens. It is observed that such persons involved in such kind of crime gets bail from local police station and they indulge in activities again and again. So the EPA must be amended and this is a need of time.
12. MCOCA or GUJCITOC like laws should be slapped against this kind of organized environmental crimes committed knowingly to gain financial benefits which resulted in cancer like diseases by carcinogenic and mutagenic effects as defined in HW Rules for their harms to human and nature.
13. Political pressure and corruption must be removed from such kinds of crime and illegal activities as this could be fatal for our upcoming generations and ecology. Industries must be forced to comply with all the environmental rules and regulations in any circumstances and no practicality should be adopted when a matter of public health is at risk.

In the above condition this activity must be controlled to protect the health of people, ecology and environment.

Thanking you and hoping for your prompt action.

Yours Faithfully



MSH Sheikh.
President BWRC.

098255 46017

Copy to all concern officials of MOECC and CPCB.

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1/10/22, 7:54 PM

Gmail - About taking strict action in the illegal hazardous waste disposal disaster which resulted in death of 6 and injuring 25 i...



MOHAMMAD SIDDIQUE <mshsheikh@gmail.com>

About taking strict action in the illegal hazardous waste disposal disaster which resulted in death of 6 and injuring 25 innocent workers in Sachin GIDC at Surat by ghost firm and HIKAL LTD Taloja Maharashtra.

MSH SHEIKH <mshsheikh@gmail.com>

Mon, Jan 10, 2022 at 6:54 PM

To: Secretary MOEFCC <secy-moef@nic.in>, CPCB Chairman Delhi <ccb.cpcb@nic.in>, Chief Secretary Gujarat <chiefsecretary@gujarat.gov.in>, cs@maharashtra.gov.in, Addl CS Environment and Forest <secfed@gujarat.gov.in>, psec.env@maharashtra.gov.in, Chairman GPCB <chairman-gpcb@gujarat.gov.in>, dir1.mev-mh@nic.in, chairman@mpcb.gov.in, Director Environment GOG <direnv@gujarat.gov.in>, Collector Surat <collector-sur@gujarat.gov.in>, Police Commissioner Surat <cp-sur@gujarat.gov.in>, CPCB Vadodara <westzonecpcb@yahoo.com>

Dear sir,

Please find the below attached file namely 1 env 2022 illegal haz waste sachin disaster for the complaint. Due to disposal of illegal waste in to natural drain in Sachin GIDC Surat by Hikal Ltd A Taloja Raigadh Maharashtra based chemical company toxic gas was released and 6 workers working in nearby dying mill died on the spot and 25 injured.

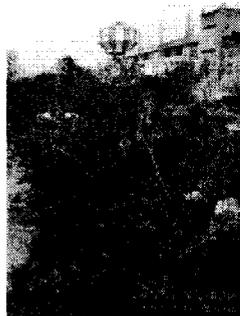
The Surat police has investigated and found that this illegal disposal of hazardous waste was came from the said company.

Also find the annexures of this complaint

Kindly process and take necessary actions.

MSH Sheikh
BWRC Surat Gujarat.
09825546017

10 attachments



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236K



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3.jpeg
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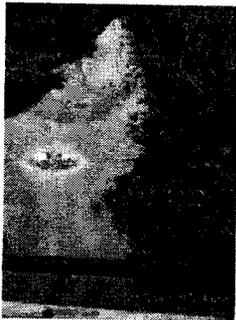
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1/10/22, 7:54 PM

Gmail - About taking strict action in the illegal hazardous waste disposal disaster which resulted in death of 6 and injuring 25 i...



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